



2025:DHC:879-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 1606/2025, CM APPL. 7820/2025 & CM APPL.
7821/2025

HARI SINGH PAWARPetitioner
Through: Mr. Ashutosh Kr. Shukla, Adv.

versus

UNION OF INDIA AND ORSRespondents
Through: Mr. Piyush Beriwal, CGSC
with Mr. Arnav Mittal, GP with Mr. Sandip
Munian and Ms. Jyotsna Vyas, Advs. for R1

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)
10.02.2025

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C.HARI SHANKAR, J.

1. After some hearing, Mr. Ashutosh Kr. Shukla, learned Counsel for the petitioner seeks leave to withdraw this petition, and merely seeks an observation that the Central Administrative Tribunal¹ would not be bound by the observations and findings contained in the impugned order when the OA is finally heard.

2. Needless to say, as the impugned order is interim in nature, the views expressed therein would only be tentative and all aspects would

¹ "Tribunal" hereinafter



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be open to be urged before the Tribunal when the OA is finally heard.

3. With the above clarification, the petition is disposed of as withdrawn.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

FEBRUARY 10, 2025

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[Click here to check corrigendum, if any](#)